

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5656
ANSWERED ON:28.04.2015
CITIZENSHIP TO IMMIGRANTS
Raj Dr. Udit;Singh Shri Bhola

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Hindu/Sikh immigrants from Pakistan and Afghanistan living in various parts of the country, State/ UT-wise;
- (b) the number of applications pending for grant of citizenship in the country, country-wise;
- (c) whether the Government proposes to allow those immigrants who are staying in the country and yet to get Indian citizenship to work in the country; and
- (d) if so, the details thereof and the measures taken for their rehabilitation in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

- (a) The data pertaining to Pakistani and Afghani immigrants living in the country is not centrally maintained.
- (b) As per data base, 1981 on-line applications are under process at various levels for grant of citizenship. The detail is given in Annexure.
- (c)&(d) In terms of this Ministry's letter No.28020/58/2014-F.III dated 15.12.2014, the State Governments/UT Administrations have been empowered to grant permission to Pakistani nationals staying on Long Term Visa under eligible categories to engage themselves in employment of purely private nature i.e. excluding Government/semi-Government, local bodies, co-operative jobs etc.